

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:24  
ANSWERED ON:01.12.2004  
ASSISTANCE TO RESIDENTS WELFARE ASSOCIATION  
Sahu Shri Chandra Sekhar

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether all the registered Residents Welfare Associations in the NCT of Delhi are being provided with financial assistance from the Union Government to run their welfare activities in their respective colonies;
- (b) if so, the reasons alongwith norms/ guidelines laid down by the Government to provide the financial assistance to all the registered Residents Welfare Associations;
- (c) whether the Area Welfare Officers appointed by the Government are authorized to interfere/circulate a circular to the residents on their own without informing/prior approval from the Ministry in the election process of such RWAs particularly in Vasant Vihar;
- (d) if so, the reasons for interference in the autonomous RWAs; and
- (e) if not, the action the Government proposes to take against the Area Welfare Officers for interfering in the functioning of such Associations?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. (SHRI SURESH PACHOURI)

(a): No, Sir.

(b): Only such Residents` Welfare Associations (RWA) of Central Government employees as are registered under the Societies` Registration Act, 1860 and fulfill conditions like adopting the model constitution prescribed by DoPT etc. are recognized by DoPT and considered eligible for financial assistance.

(c): The Area Welfare Officer acts as Liaison Officer between residents/recognized RWAs and various agencies like CGHS, CPWD, MCD, NDMC etc. The AWO is generally authorized to correspond with recognized RWAs on matters relating to residents` welfare. The AWO also plays a role in the election of Managing Committees of the Associations. He approves the appointment of Returning Officer Suggested by the Managing Committee or refers the same to the Chief Welfare Officer (CWO) for decision. He also acts as an Observer for elections and submits his report to CWO. The Vasant Vihar RWA is not recognized.

(d): The performance by the AWOs of their normal duties is not generally regarded as interference.

(e): Does not arise.